

IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 774 of 2022

IN THE MATTER OF:

GAURAV GARG

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

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New Delhi

Date: 02.02.2023

THROUGH



(RACHIT MITTAL)

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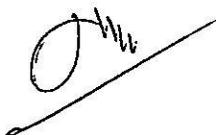
... RESPONDENTS

REPLY ON BEHALF OF THE RESPONDENT NO. 6 TO THE
ORIGINAL APPLICATION FILED BY THE APPLICANT UNDER
SECTION 18 (1) READ WITH SECTION 14 OF NATIONAL
GREEN TRIBUNAL ACT, 2010

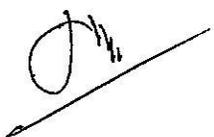
MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS

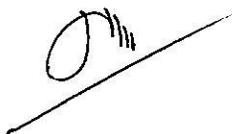
1. At the outset the Respondent No. 6 (Meerut Development Authority) deny, refute and traverse *in extenso* and *in extremity* each and every averment, contention, statement made against the Respondent No. 6 in the Application under reply herein same being frivolous. Nothing contained against the Respondent No. 6 in the aforesaid Application should be presumed to have been admitted on account of express or implied non-denial or non-traversal.
2. The Respondent No. 6 craves the liberty to reply upon the contents of the Application during the course of arguments and that the same may be treated as a part and parcels of the present reply, as the same is not being repeated herein for the sake of brevity.



3. That the present Original Application has been filed by the Applicant under section 14 of the National Green Tribunal Act, 2010 (hereinafter referred as "NGT Act") seeking following relief/direction:
- a) *"Direct the Uttar Pradesh State Pollution Control Board to seal the Common Bio Medical Waste Treatment Facility of Respondent No. 08 as the same is operating without ENVIRONMENTAL CLEARANCE and as such is in violation of Environment (Protection) Act-1986, Bio Medical Waste Management Rules-2016, MoEF&CC Guidelines dated 17/04/2015 and CPCB Guidelines.*
 - b) *Direct District Magistrate - Meerut to stay the operation of Common Bio Medical Waste Treatment Facility of Respondent No. 08 as the same is operating in NON-INDUSTRIAL AREA / NON CONFIRMING AREA and as such is in violation of Environment (Protection) Act-1986, Bio Medical Waste Management Rules-2016, MoEF & CC Guidelines dated 17/04/2015, MOEF Order dated 20/09/2021 and CPCB Guidelines.*
 - c) *Direct Respondent No. 01 to entertain its power as prescribed under Section 05 of the Environment (Protection) Act-1986 and as such issue an Order to stop the supply of electricity, water and other services. provided to the Common Bio Medical Waste Treatment Facility of Respondent No. 08.*
 - d) *Direct the Central Pollution Control Board to inspect the BIO MEDICAL WASTE DISPOSAL FACILITY to calculate the ENVIRONMENTAL DAMAGE done by Respondent No. 06.*
 - e) *Impose exemplary environmental compensation against the Respondent No. 08 under the polluter pays principle as provided under Section 20 of the National Green Tribunal Act-2010.*
 - f) *Pass any such other or further order as this Hon'ble Tribunal may deems fit and proper in the facts and circumstances of the present case."*
4. It is submitted that the Respondent No. 6 has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times and also has been complying with the orders/ directions passed by this Hon'ble Tribunal from time to time.
5. Before advertng to the para-wise reply to the contents of the present Application, the Respondent No. 6 seeks the liberty of this Hon'ble Tribunal to elucidate a veracious narration of correct factual matrix and background surrounding the present issue.



6. That the Respondent No. 6 was established vide Government Order no. 6218/37-4D/72 – Lucknow on 03.11.1976. Since then, the Respondent No. 6 is taking care/ developing the areas of District Meerut, Uttar Pradesh which falls under its jurisdiction, as per the procedure established by law.
7. It is pivotal to note that the reliefs/directions sought by the Applicant in the present Original Application are not against the Respondent No. 6 but the other Respondents. However, in order to apprise and assist this Hon'ble Tribunal, the Respondent No. 6 is filing this reply to the Original Application.
8. That in the year 2009, the Subharati KKB Charitable Trust (“Subharti”) decided to open a university named Swami Vivekanand Subharti University (“SBSU”). In order to initiate the construction of the SBSU, the Subharti submitted a layout plan with Map No. 715/1998. The Respondent No. 6 after verification of requisite clearance, sanctioned the aforesaid layout plan.
9. Thereafter, the Subharti approached the Respondent No. 6 on various occasion for approval of maps for extension of the SBSU and open new facilities and institutions. It may be noted that Respondent No. 8 is also running the bio-medical waste management facility since 2002 within the premises of SBSU.
10. It is apposite to mention here that while granting aforesaid sanctions, the Respondent No. 6 verified all the clearance including but not limited to clearance from Uttar Pradesh Pollution Control Board (“UPCB”) under Bio-Medical Waste Management Rules, 1998



- (“BMWM Rules, 1998”). After, several rounds of scrutiny the layout plans were sanctioned.
11. It is submitted that Respondent No. 8 had taken CTO from the UPPCB in the year 2002 itself and subsequently taking CTO from the UPPCB time to time as admitted by the UPPCB in its action taken report for running the said facility in the premises of the SBSU. Since, the facility was established under the provision of BMWM Rules, 1998, the Respondent No. 6 was not the prescribed authority for establishment or setup of bio-medical waste treatment facility. It was the UPPCB who was the prescribed authority as per BMWM Rules, 1998.
12. It may be noted that the Respondent No. 8 was established with the consent of UPPCB and thus BMWM Rules, 1998 shall be applicable in establishment of Respondent No. 8. Since then, the UPPCB is regulating the functions and obligations of the Respondent No. 8. It is reiterated that the Respondent No. 6 is not the prescribed authority as per the provisions of the BMWM Rules, 1998. Thus, the Respondent No. 6 has no role in regulating the Respondent No. 8 in any manner whatsoever. The relevant provision of the BMWM Rules, 1998 is reproduced herein for the sake of convenience of this Hon'ble Tribunal:

“7. Prescribed Authority – (1) Save as otherwise provided, the prescribed authority for enforcement of the provisions of these rules shall be the State Pollution Control Boards in respect of States and Pollution Control Committees in respect of the Union Territories and all pending cases with a prescribed authority appointed earlier shall stand transferred to the concern State Pollution Control Board, or as the case may be, the Pollution Control Committees.



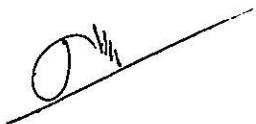
- (2)...
- (3)...
- (4)...
- (5)...
- (6)...
- (7)...
- (8)..."

A true copy of the Bio-Medical Waste Management Rules, 1998 is annexed hereto and marked as **Annexure R/6-1**.

13. That the Prescribed Authority i.e. UPPCB under the BMWWM Rules, 1998 has been providing CTO to the Respondent No. 08 from time to time and the same has already been placed before this Hon'ble Tribunal by UPPCB by filing an action taken report. A true copy of the action taken report filed by the UPPCB is annexed and marked as **Annexure R/6-2**.

Para – Wise Reply

14. The contents of para 1 & 2 need no reply.
15. The contents of para 3(a) to 3(c) are denied being false, frivolous, misconceived and misleading to the extent of para 3(c) save and except what is matter of record. It is pertinent to note that CTO was provided by the prescribed authority i.e. UPPCB as per the BMWWM Rules, 1998, the Respondent no. 6 had no role in establishment of an bio-medical waste management facility under the provisions of BMWWM Rules, 1998.
16. The contents of para 4(a) to 4(h) are not related to the Respondent No. 6 and thus need reply.
17. The contents of para 4(i) to 4(l) are denied being false, frivolous, misconceived and misleading save and except what is matter of record. It is submitted that the SBSU was established as per the then

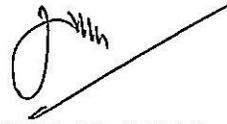


prevailing laws. It is to bring to the knowledge of this Hon'ble Tribunal that the SBSU was established in the institutional area. However, for establishment of a bio-medical waste management facility no such land specification was prescribed under the rules of BMWM Rules, 1998. It is denied in toto that the Respondent No. 8 in connivance with the officers of Meerut Development Authority established and started operation within the medical college campus. Even, for the sake of repetition, it is submitted that the applicable law relating to establishment of Respondent No. 8 was BMWM Rules, 1998 and not BMWM Rules, 2016. Thus, instead of placing correct law, the Applicant has placed the recent law regarding bio-medical waste management in order to mislead and mystify this Hon'ble Tribunal.

18. The contents of para 4(m) to 4(s) are not related to the Respondent No. 6 and hence need no reply. However, any inference or assumption drawn against the Respondent No. 6 in the paras are denied being false and frivolous.
19. The grounds of the present original application are wrong and fallacious against the Respondent No. 6 and cannot sustain. The Respondent No. 6 acted as per the provisions of BMWM Rules, 1998 and since, the bio-medical waste management facility was established before the BMWM Rules, 2016, the BMWM Rules, 2016 shall not apply to establishment of the bio-medical waste management facility. The BMWM Rules, 2016 is not applicable retrospectively and hence, the UPPCB is the appropriate authority to regulate the facility.



20. The contents of "limitation" and "prayer" are not related to the Respondent No. 6 and thus need no reply. However, it is submitted that the Respondent No. 6 acted in consonance to the law applicable at the time of establishment of the bio-medical waste management facility. Since, at the time of establishment of the Respondent No. 8, BMW Rules, 1998 was applicable and thus BMW Rules, 2016 cannot be applied. It is submitted that the Respondent No. 6 was unnecessarily dragged in this litigation without any prayer against it. However, the Respondent No. 6 is ready to assist this Hon'ble Tribunal and apprise the correct law in order to reach the end of justice.



**RESPONDENT NO. 6
MEERUT DEVELOPMENT AUTHORITY**

New Delhi
Date: 02.02.2023

THROUGH



**(RACHIT MITTAL)
ADVOCATE FOR THE RESPONDENT NO. 6
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AFFIDAVIT

I, Manoj Tiwari S/o Late Brahmeshwar Tiwari aged about 59 years working as Assistant Engineer, Meerut Development Authority, Meerut, U.P., presently at Noida do hereby state on solemn affirmation as hereunder:-

1. That I, in the aforesaid capacity is well conversant with the facts and circumstances of the case derived on information from the record. Hence I am competent to swear this affidavit.
2. I have read and understood the contents of accompanying reply. I state that the facts stated therein are true to my knowledge derived from the official record. The legal submissions are based on legal advice received and believed to be true.


DEPONENT

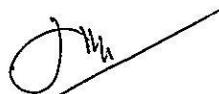
VERIFICATION

I, the above named deponent do hereby verify that the contents of this affidavit from paragraph 1 to 2 are true to my knowledge. Nothing material has been suppressed. So help me God.

Verified on this 02nd day of February, 2023 at Noida.

ATTESTED
YOGENDRA SINGH
NOTARY Noida
G.B. Nagar (U.P.) INDIA




DEPONENT

02 FEB 2023

Bio-Medical Waste (Management & Handling) Rules, 1998

(AS AMENDED TO DATE)

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MINISTRY OF ENVIRONMENT & FORESTS

NOTIFICATION

New Delhi, 20th July, 1998

S.O. 630 (E).-Whereas a notification in exercise of the powers conferred by Sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette vide S.O. 746 (E) dated 16 October, 1997 inviting objections from the public within 60 days from the date of the publication of the said notification on the Bio-Medical Waste (Management and Handling) Rules, 1998 and whereas all objections received were duly considered..

Now, therefore, in exercise of the powers conferred by section 6, 8 and 25 of the Environment (Protection) Act, 1986 the Central Government hereby notifies the rules for the management and handling of bio-medical waste.

1. SHORT TITLE AND COMMENCEMENT:

- (1) These rules may be called the Bio-Medical Waste (Management and Handling) Rules, 1998.
- (2) They shall come into force on the date of their publication in the official Gazette.

2. APPLICATION:

These rules apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form.

3. DEFINITIONS: In these rules unless the context otherwise requires

- (1) "**Act**" means the Environment (Protection) Act, 1986 (29 of 1986);
- (2) "**Animal House**" means a place where animals are reared/kept for experiments or testing purposes;
- (3) "**Authorisation**" means permission granted by the prescribed authority for the generation, collection, reception, storage, transportation, treatment, disposal and/or any other form of handling of bio-medical waste in accordance with these rules and any guidelines issued by the Central Government.
- (4) "**Authorised person**" means an occupier or operator authorised by the prescribed authority to generate, collect, receive, store, transport, treat, dispose and/or handle bio-medical waste in accordance with these rules and any guidelines issued by the Central Government;
- (5) "**Bio-medical waste**" means any waste, which is generated during the diagnosis, treatment or immunisation of human beings or animals or in research activities pertaining thereto or in the production or testing of biologicals, and including categories mentioned in Schedule I;
- (6) "**Biologicals**" means any preparation made from organisms or micro-organisms or product of metabolism and biochemical reactions intended for use in the diagnosis, immunisation or the treatment of human beings or animals or in research activities pertaining thereto;
- (7) "**Bio-medical waste treatment facility**" means any facility wherein treatment. disposal of bio-medical waste or processes incidental to such treatment or disposal is carried out (and includes common treatment facilities). Added by Rule2(1) of the Bio-Medical waste (M&H) (Second Amendment) Rules,2000 notified vide notification No.S.O.545 (E), dated 2-06-2000 and came into force w.e.f 2-6-2000.(7 (a) Form means Form appended to these Rules)
- (8) "**Occupier**" in relation to any institution generating bio-medical waste, which includes a hospital, nursing home, clinic dispensary, veterinary institution, animal house, pathological laboratory, blood bank by whatever name called, means a person who has control over that institution and/or its premises;

- (9) **"Operator of a bio-medical waste facility"** means a person who owns or controls or operates a facility for the collection, reception, storage, transport, treatment, disposal or any other form of handling of bio-medical waste;
- (10) **"Schedule"** means schedule appended to these rules;

4. DUTY OF OCCUPIER:

It shall be the duty of every occupier of an institution generating bio-medical waste which includes a hospital, nursing home, clinic, dispensary, veterinary institution, animal house, pathological laboratory, blood bank by whatever name called to take all steps to ensure that such waste is handled without any adverse effect to human health and the environment.

5. TREATMENT AND DISPOSAL

- (1) Bio-medical waste shall be treated and disposed of in accordance with Schedule I, and in compliance with the standards prescribed in Schedule V.
- (2) Every occupier, where required, shall set up in accordance with the time-schedule in Schedule VI, requisite bio-medical waste treatment facilities like incinerator, autoclave, microwave system for the treatment of waste, or, ensure requisite treatment of waste at a common waste treatment facility or any other waste treatment facility.

6. SEGREGATION, PACKAGING, TRANSPORTATION AND STORAGE

- (1) Bio-medical waste shall not be mixed with other wastes.
- (2) Bio-medical waste shall be segregated into containers/bags at the point of generation in accordance with Schedule II prior to its storage, transportation, treatment and disposal. The containers shall be labeled according to Schedule III.
- (3) If a container is transported from the premises where bio-medical waste is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule III, also carry information prescribed in Schedule IV.
- (4) Notwithstanding anything contained in the Motor Vehicles Act, 1988, or rules there under, untreated biomedical waste shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the government.
- (5) No untreated bio-medical waste shall be kept stored beyond a period of 48 hours

Provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment.

- [(6) The Municipal body of the area shall continue to pick up and transport segregated non bio-medical solid waste generated in hospitals and nursing homes, as well as duly treated bio-medical wastes for disposal at municipal dump site. Inserted by Rules 3 of the Bio-Medical Waste (Management & Handling) (Second Amendment) Rules,2000 vide notification S.O.545 (E), dated 2-6-2000.

7. PRESCRIBED AUTHORITY

1[(1)² Save as otherwise provide, the prescribed authority for enforcement) of the provisions of these rules shall be the State Pollution Control Boards in respect of States and the Pollution Control Committees in respect of the Union Territories and all pending cases with a prescribed authority appointed earlier shall stand transferred to the concerned State Pollution Control Board, or as the case may be, the Pollution Control Committees).

³[The prescribed authority for enforcement of the provisions of these rules in respect of all health care establishments including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, Animal houses, pathological laboratories and blood banks of the Armed Forces under the Ministry of Defence shall be the Director General, Armed Forces Medical Services].

- 1) SUBSTITUTED BY Rule-4 of the Bio-Medical Waste (M&H) (Second Amendment) Rules,2000 vide notification S.O.545 (E), dt 2-6-2000
- 2) Substituted by Rule2 (a) of the Bio-Medical Waste (M&H) (Amendment) Rules,2003 vide notification S.O.1069 (E) dated 17-09-2003
- 3) Inserted sub-rule (1A) by Rule 2(b), ibid

(2) The prescribed authority for the State or Union Territory shall be appointed within one month of the coming into force of these rules.

(3) The prescribed authority shall function under the supervision and control of the respective Government of the State or Union Territory.

(4) The prescribed authority shall on receipt of Form 1 make such enquiry as it deems fit and if it is satisfied that the applicant possesses the necessary capacity to handle bio-medical waste in accordance with these rules, grant or renew an authorisation as the case may be.

(5) An authorisation shall be granted for a period of three years, including an initial trial period of one year from the date of issue. Thereafter, an application shall be made by the occupier/operator for renewal. All such subsequent authorisation shall be for a period of three years. A provisional authorisation will be granted for the trial period, to enable the occupier/operator to demonstrate the capacity of the facility.

(6) The prescribed authority may after giving reasonable opportunity of being heard to the applicant and for reasons thereof to be recorded in writing, refuse to grant or renew authorisation.

(7) Every application for authorisation shall be disposed of by the prescribed authority within ninety days from the date of receipt of the application.

(8) The prescribed authority may cancel or suspend an authorisation, if for reasons, to be recorded in writing, the occupier/operator has failed to comply with any provision of the Act or these rules :

Provided that no authorisation shall be cancelled or suspended without giving a reasonable opportunity to the occupier/operator of being heard.

8. AUTHORISATION

(1) Every occupier of an institution generating, collecting, receiving, storing, transporting, treating, disposing and/or handling bio-medical waste in any other manner, except such

occupier of clinics, dispensaries, pathological laboratories, blood banks providing treatment/service to less than 1000 (one thousand) patients per month, shall make an application in Form 1 to the prescribed authority for grant of authorisation.

- (2) Every operator of a bio-medical waste facility shall make an application in Form 1 to the prescribed authority for grant of authorisation.
- (3) Every application in Form 1 for grant of authorisation shall be accompanied by a fee as may be prescribed by the Government of the State or Union Territory.

¹[(4) The authorization to operate a facility shall be issued in Form-IV, subject to conditions laid therein and such other condition, as the prescribed authority, may consider it necessary.]

9. ADVISORY COMMITTEE

²[(1)] The Government of every State/Union Territory shall constitute an advisory committee. The committee will include experts in the field of medical and health, animal husbandry and veterinary sciences, environmental management, municipal administration, and any other related department or organization including non-governmental organizations. As and when required, the committee shall advise the Government of the State/Union Territory and the prescribed authority about matters related to the implementation of these rules.

⁴[(2) Notwithstanding anything contained in sub-rule(1), the Ministry of Defence shall constitute in that Ministry, an Advisory Committee consisting of the following in respect of all health care establishments including hospitals, nursing homes, clinics, dispensaries, veterinary institution, animal houses, pathological laboratories and blood banks of the Armed Forces under the Ministry of Defence, to advise the Director General, Armed Forces Medical Services and the Ministry of Defence in matters relating to implementation of these Rules.

- 1) Inserted by Rules 5 of the Bio-Medical Waste (Second Amendment) Rules 2000 vide notification S.O.545(E), dated 2-6-2000
- 2) Re-numbered as sub Rule(I) by Rule-3 of the Bio Medical Waste (M&H) (Amendment) Rule,2003 notified vide Notification No.S.O1069 (E), dated 17-9-2003
- 3) Omitted by Rule6 of the Bio-Medical Waste (M&H) (second amendment) Rules,2000 vide notification s.O.545 (E), dated 2.6.2000.
- 4) Inserted sub Rule (2) by Rule 3 of the Bio Medical Waste (M&H) (Amendment) Rules, 2003 notified vide Notification No. S.O 1069 (E), dated 17-09-2003

- | | |
|---|----------|
| (1) Additional Director General of Armed Forces Medical Services | Chairman |
| (2) A representative of the Ministry of Defence not below the rank of Deputy Secretary, to be nominated by that Ministry | Member |
| (3) A representative of the Ministry of Environment and Forests not below the rank of Deputy Secretary to be nominated by that Ministry | Member |
| (4) A representative of the Indian Society of Hospitals Waste Management, Pune | Member |

1 [9A. MONITORING OF IMPLEMENTATION OF THE RULES IN ARMED FORCES HEALTH CARE ESTABLISHMENTS

- 1) The Central Pollution Control Board shall monitor the implementation of these rules in respect of all the Armed Forces health care establishments under the Ministry of Defence.
- 2) After giving prior notice to the Director General Armed Forces Medical Services, the Central Pollution Control Board along with one or more representatives of the Advisory Committee constituted under sub-rule (2) of rule 9 may, if it considers it necessary, inspect any Armed Forces health care establishments.]

10. ANNUAL REPORT

Every occupier/operator shall submit an annual report to the prescribed authority in Form 11 by 31 January every year, to include information about the categories and quantities of bio-medical wastes handled during the preceding year. The prescribed authority shall send this information in a compiled form to the Central Pollution Control Board by 31 March every year.

11. MAINTENANCE OF RECORDS

- (1) Every authorised person shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of bio-medical waste in accordance with these rules and any guidelines issued.
- (2) All records shall be subject to inspection and verification by the prescribed authority at any time.

12. ACCIDENT REPORTING

When any accident occurs at any institution or facility or any other site where bio-medical waste is handled or during transportation of such waste, the authorised person shall report the accident in Form III to the prescribed authority forthwith.

13. APPEAL

- (1) ² [Save as otherwise provided in sub-rule (2) any person] aggrieved by an order made by the prescribed authority under these rules may, within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority as the Government of State / Union Territory may think fit to constitute :

Provided that the authority may entertain the appeal after the expiry of the said period of thirty days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

- (2)[Any person aggrieved by an order of the Director General, Armed Forces Medical Services under these rules may, within thirty days from the date on which the order is communicated to him, prefer an appeal to the Central Government in the Ministry of Environment and Forests:]

14. COMMON DISPOSAL / INCINERATION SITES

Without prejudice to rule 5 of these rules, the Municipal Corporations, Municipal Boards or Urban Local Bodies, as the case may be, shall be responsible for providing suitable common disposal/incineration sites for the biomedical wastes generated in the area under their jurisdiction and in areas outside the jurisdiction of any municipal body, it shall be the responsibility of the occupier generating bio-medical waste/operator of a bio-medical waste treatment facility to

arrange for suitable sites individually or in association, so as to comply with the provisions of these rules].

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SCHEDULE I

(See Rule 5)

CATEGORIES OF BIO-MEDICAL WASTE

Option Category	Waste Category	Treatment & Disposal
No. 1	Human Anatomical Waste (human tissues, organs, body parts)	Incineration @/deep burial*
Category No. 2	Animal Waste (animal tissues, organs, body parts carcasses, bleeding parts, fluid, blood and experimental animals used in research, waste generated by veterinary hospitals colleges, discharge from hospitals, animal)	Incineration @ / deep burial*
Category No 3	Microbiology & Biotechnology Waste (wastes from laboratory cultures, stocks or specimens of micro-organisms live or attenuated vaccines, human and animal cell culture used in research and infectious agents from research and industrial laboratories, wastes from production of biologicals, toxins, dishes and devices used for transfer of cultures)	local autoclaving / micro-waving / incineration@
Category No 4	Waste sharps (needles, syringes, scalpels, blades, glass, etc. that may cause puncture and cuts. This includes both used and unused sharps)	disinfection (chemical treatment @ 01/auto claving / micro- waving and mutilation/ shredding"
Category No 5	Discarded Medicines and Cytotoxic drugs (wastes comprising of outdated, contaminated and discarded medicines)	Incineration @/destruction and drugs disposal in secured landfills drugs disposal in secured
Category No 6	Solid Waste (Items contaminated with blood, and body fluids including cotton dressings, soiled plaster casts, lines, beddings, other material contaminated with blood)	Incineration @ autoclaving / micro-waving
Category No. 7	Solid Waste (wastes generated from disposable items other than the waste shaprs such as tubings, catheters, intravenous sets etc).	disinfection by chemical treatment @ @ autoclaving/micro-waving and mutilation/ shredding##
Category No. 8	Liquid Waste (waste generated from laboratory and washing, cleaning, house-keeping and disinfecting activities)	disinfection by chemical treatment@@ and discharge into drains.
Category No. 9	Incineration Ash (ash from incineration of any bio-medical waste)	disposal in municipal landfill

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Category	Chemical Waste	chemical treatment @@
No. 10	(chemicals used in production of biologicals, chemicals used in disinfection, as insecticides, etc.)	and discharge into drains for liquids and secured landfill for solids

@@ Chemicals treatment using at least 1% hypochlorite solution or any other equivalent chemical reagent. It must be ensured that chemical treatment ensures disinfection.

Multitilation/shredding must be such so as to prevent unauthorised reuse.

@ There will be no chemical pretreatment before incineration. Chlorinated plastics shall not be incinerated.

- Deep burial shall be an option available only in towns with population less than five lakhs and in rural areas.

+ Options given above are based on available technologies. Occupier/operator wishing to use other State-of-the-art technologies shall approach the Central Pollution Control Board to get the standards laid down to enable the prescribed authority to consider grant of authorization.

[see Rule 8 (4)]

(authorization for operating a facility for collection, reception, treatment, storage transport and disposal of biomedical wastes).

1. File number of authorization and date of issue
2.of..... is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of biomedical waste on the premises situated at
3. This authorization shall be in force for a period of Years from the date of issue.
4. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection)Act, 1986.

Date.....

Signature.....

Designation.....

Terms and conditions of authorization *

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport he biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

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FORM
[see rule 13]

Application for filing appeal against order passed by the prescribed authority at district level or regional office of the Pollution Control Board acting, as prescribed authority or the State / Union Territory level authority.

1. Name and address of the person applying for appeal :
2. Number, date of order and address of the authority which passed the order, against which appeal is being made (certified copy of order to be attached)
3. Ground on which the appeal is being made
4. List of enclosures other than the order referred in para 2 against which appeal is being filed.

Date :

Signature.....

Name & Address.....

**F.No.23 (2/96-HSMD
V.RAJAGOPLAN, Jt. Secretary**

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SCHEDULE II

(see Rule 6)

COLOUR CODING AND TYPE OF CONTAINER FOR DISPOSAL OF BIO-MEDICAL WASTES

Colour Coding	Type of Container -I	Waste Category	Treatment options as per Schedule I
Yellow	Plastic bag	Cat. 1, Cat. 2, and Cat. 3, Cat. 6.	Incineration/deep burial
Red	Disinfected container/plastic bag	Cat. 3, Cat. 6, Cat.7.	Autoclaving/Microwaving/ Chemical Treatment
Blue/White translucent	Plastic bag/puncture proof Container	Cat. 4, Cat. 7.	Autoclaving/Microwaving/ Chemical Treatment and destruction/shredding
Black	Plastic bag	Cat. 5 and Cat. 9 and Cat. 10. (solid)	Disposal in secured landfill

Notes:

1. Colour coding of waste categories with multiple treatment options as defined in Schedule I, shall be selected depending on treatment option chosen, which shall be as specified in Schedule I.
2. Waste collection bags for waste types needing incineration shall not be made of chlorinated plastics.
3. Categories 8 and 10 (liquid) do not require containers/bags.
4. Category 3 if disinfected locally need not be put in containers/bags.

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SCHEDULE III

(see Rule 6)

LABEL FOR BIO-MEDICAL WASTE CONTAINERS/BAGS

BIOHAZARD SYMBOL



BIOHAZARD

CYTOTOXIC HAZARD SYMBOL



CYTOTOXIC

HANDLE WITH CARE

Note : Lable shall be non-washable and prominently visible.

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SCHEDULE IV

(see Rule 6)

LABEL FOR TRANSPORT OF BIO-MEDICAL WASTE CONTAINERS/BAGS

Day Month

Year

Date of generation

Waste category No

Waste class

Waste description

Sender's Name & Address

Receiver's Name & Address

Phone No

Phone No

Telex No

Telex No

Fax No

Fax No

Contact Person

Contact Person

In case of emergency please contact

Name & Address :

Phone No.

Note : Label shall be non-washable and prominently visible.

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SCHEDULE V

(see Rule 5 and Schedule 1)

STANDARDS FOR TREATMENT AND DISPOSAL OF BIO-MEDICAL WASTES

STANDARDS FOR INCINERATORS:

All incinerators shall meet the following operating and emission standards

A. Operating Standards

1. Combustion efficiency (CE) shall be at least 99.00%.
2. The Combustion efficiency is computed as follows:

$$\text{C.E.} = \frac{\% \text{CO}_2}{\% \text{CO}_2 + \% \text{CO}} \times 100$$
3. The temperature of the primary chamber shall be 800 ± 50 deg. C°.
4. The secondary chamber gas residence time shall be at least I (one) second at 1050 ± 50 C°, with minimum 3% Oxygen in the stack gas.

B. Emission Standards

Parameters	Concentration mg/Nm ³ at (12% CO ₂ correction)
(1) Particulate matter	150
(2) Nitrogen Oxides	450
(3) HCl	50
(4) Minimum stack height shall be 30 metres above ground	
(5) Volatile organic compounds in ash shall not be more than 0.01%	

Note :

- Suitably designed pollution control devices should be installed/retrofitted with the incinerator to achieve the above emission limits, if necessary.
- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- Chlorinated plastics shall not be incinerated.
- Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous Waste (Management and Handling Rules,) 1989.
- Only low sulphur fuel like L.D.0dLS.H.S.1Diesel shall be used as fuel in the incinerator.

STANDARDS FOR WASTE AUTOCLAVING:

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste,

- (I) When operating a gravity flow autoclave, medical waste shall be subjected to :
- (i) a temperature of not less than 121 C' and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
 - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or

(iii) a temperature of not less than 149 C° and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.

(II) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following:

(i) a temperature of not less than 121 C° and pressure of 15 psi per an autoclave residence time of not less than 45 minutes; or

(ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes;

(III) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.

(IV) Recording of operational parameters

Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.

(V) Validation test**Spore testing:**

The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Bacillus stearothermophilus* spores using vials or spore Strips; with at least 1×10^4 spores per millilitre. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121 C° or a pressure less than 15 psi.

(VI) Routine Test

A chemical indicator strip/tape the changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved

STANDARD FOR LIQUID WASTE:

The effluent generated from the hospital should conform to the following limits

PARAMETERS	PERMISSIBLE LIMITS
PH	6.3-9.0
Suspended solids	100 mg/l
Oil and grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bioassay test	90% survival of fish after 96 hours in 100% effluent.

These limits are applicable to those, hospitals, which are either connected with sewers without terminal sewage treatment plant or not connected to public sewers. For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 shall be applicable.

STANDARDS OF MICROWAVING**345**

- 1 Microwave treatment shall not be used for cytotoxic, hazardous or radioactive wastes, contaminated animal car casses, body parts and large metal items.
2. The microwave system shall comply with the efficacy test/routine tests and a performance guarantee may be provided by the supplier before operation of the limit.
3. The microwave should completely and consistently kill the bacteria and other pathogenic organisms that is ensured by approved biological indicator at the maximum design capacity of each microwave unit. Biological indicators for microwave shall be Bacillus Subtilis spores using vials or spore strips with at least 1×10^1 spores per milliliter.

STANDARDS FOR DEEP BURIAL

1. A pit or trench should he dug about 2 meters deep. It should be half filled with waste, then covered with lime within 50 cm of the surface, before filling the rest of the pit with soil.
2. It must be ensured that animals do not have any access to burial sites. Covers of galvanised iron/wire meshes may be used.
3. On each occasion, when wastes are added to the pit, a layer of 10 em of soil shall be added to cover the wastes.
4. Burial must be performed under close and dedicated supervision.
5. The deep burial site should be relatively impermeable and no shallow well should be close to the site.
6. The pits should be distant from habitation, and sited so as to ensure that no contamination occurs of any surface water or ground water. The area should not be prone to flooding or erosion.
7. The location of the deep burial site will be authorised by the prescribed authority.
8. The institution shall maintain a record of all pits for deep burial.

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SCHEDULE VI

(see Rule 5)

**SCHEDULE FOR WASTE TREATMENT FACILITIES LIKE INCINERATOR/ AUTOCLAVE /
MICROWAVE SYSTEM**

- A. Hospitals and nursing homes in towns with population of 30 lakhs by 31st December, 1999 or earlier and above
- B. Hospitals and nursing homes in towns with population of below 30 lakhs,
- (a) with 500 beds and above by 31st December, 1999 or earlier
 - (b) with 200 beds and above but less than 500 beds by 31st December, 2000 or earlier
 - (c) with 50 beds and above but less than 200 beds by 31st December, 2001 or earlier
 - (d) with less than 50 beds by 31st December, 2002 or earlier
- C. All other institutions generating bio- medical waste not included in A and B above by 31st December, 2002 or earlier

(see rule 8)

[APPLICATION FOR AUTHORISATION /RENEWAL OF AUTHORISATION]

(To be submitted in duplicate.)

To

The Prescribed Authority

(Name of the State Govt / UT Administration)

Address.

1. Particulars of Applicant

(i) Name of the Applicant
(In block letters & in full)

(ii) Name of the Institution:
Address:
Tele No., Fax No. Telex No.

2. Activity for which authorisation is sought:

- (i) Generation
- (ii) Collection
- (iii) Reception
- (iv) Storage
- (v) Transportation
- (vi) Treatment
- (vii) Disposal
- (viii) Any other form of handling

3. Please state whether applying for fresh authorisation or for renewal:

(In case of renewal previous authorisation-number and date)

4. (i) Address of the institution handling bio-medical wastes:

(ii) Address of the place of the treatment facility:

(iii) Address of the place of disposal of the waste:

5. (i) Mode of transportation (in any) of bio-medical waste:

(ii) Mode(s) of treatment:

6. Brief description of method of treatment and disposal (attach details):

7. (i) Category (see Schedule 1) of waste to be handled

(ii) Quantity of waste (category-wise) to be handled per month

8. Declaration

I do hereby declare that the statements made and information given above are true to the best of my knowledge and belief and that I have not concealed any information.

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I do also hereby undertake to provide any further information sought by the prescribed authority in relation to these rules and to fulfill any conditions stipulated by the prescribed authority.

Date :

Signature of the Applicant

Place :

Designation of the Applicant

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FORM II

(see rule 10)

ANNUALREPORT

(To be submitted to the prescribed authority by 31 January every year).

1 . Particulars of the applicant:

(i) Name of the authorised person (occupier/operator):

(ii) Name of the institution:

Address

Tel. No

Telex No.

Fax No.

2. Categories of waste generated and quantity on a monthly average basis:

3. Brief details of the treatment facility:

In case of off-site facility:

(i) Name of the operator

(ii) Name and address of the facility:

Tel. No., Telex No., Fax No.

4. Category-wise quantity of waste treated:

5. Mode of treatment with details:

6. Any other information:

7. Certified that the above report is for the period from.....

.....

Date

Signature

Place.....

Designation.....

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FORM III

(see Rule 12)

ACCIDENT REPORTING

1. Date and time of accident:

2. Sequence of events leading to accident

3. The waste involved in accident:

4. Assessment of the effects of the accidents on human health and the environment,.

5. Emergency measures taken

6. Steps taken to alleviate the effects of accidents

7. Steps taken to prevent the recurrence of such an accident

Date Signature

Place..... Designation.....

[F.No.23-2/96-HSMD]
VIJAY SHARMA, Jt. Secy.

To,

The Registrar(General),
National Green Tribunal
Principal bench
New Delhi .

No. 12701 OA-774/2022

Date 23/11/22

Subject : In compliance of order dated 21-10-2022 passed by NGT on OA No 774/2022 titled
by Gaurav Garg Vs Union of India & Ors.

Sir,

In the above noted case Hon'ble Tribunal has directed that
".....Notices along-with copies of the application and documents attached
therewith be issued to the respondents requiring them to file their response/ reply to the
allegations made in the application within three weeks at judicial-ngt@gov.in preferably in the
form of searchable PDF/OCR Supported PDF and not in the form of Image PDF....."

In pursuant to the direction the status of M/s Synergy Waste Management (P) Ltd,
Subharti Medical College Campus,Subhartipuram,Delhi Haridwar Bypass Road,Meerut
regarding Authorization under Bio Medical Waste Rules and Air & Water consent status
is annexed. M/s Synergy Waste Management (P) Ltd, (CBWTF), Subharti Medical College
Campus,Subhartipuram,Delhi Haridwar Bypass Road,Meerut is operating at the said
place since year 2002.

With regards,

Enclosure : Status of Authorization and Consent(Air/Water)attached.

Your's faithfully,



(Vijay)
Regional Officer,
Meerut

Details of Authorization Certificates issued to M/s Synergy Waste Management (P) Ltd, Subharti Medical College Campus,Subhartipuram,Delhi Haridwar Bypass Road,Meerut are as below-

S.No.	Details of Certificate Issued vide LetterNo.& Date.	Validity	Annexure
1.	F01392/सी-1/एन/02/बा0मेडि0वेस्ट/2002 दिनांक-03/04/2002	31/12/2002	A-1
2.	F13537/सी-3/बायो-8/2003 दिनांक-10/03/2003	10/03/2004	A-2
3.	F14818/ सी-3/बायो,मेडि./8/03 दिनांक-17/04/2003	09/03/2004	A-3
4.	F35992/ सी-1/बायो,मेडिकल वेस्ट./ए-2/2004 दिनांक-27/08/2004	04/09/2005	A-4
5.	F33977/ सी-3/बायो,-8/2004 दिनांक-05/07/2004	04/07/2005	A-5
6.	F50673/ सी-3/Bio-MW-08/2002-05 दिनांक-20/09/2005	31/12/2007	A-6
7.	F32695/ सी-3/Bio-MW-08/2008 दिनांक-8/5/2008	31/12/2008	A-7
8.	F40310/ सी-3/Bio-MW/08/2008 दिनांक-12/11/2008	30/09/2009	A-8
9.	F53135/ सी-3/Bio-MW-08/2002-09/42 दिनांक-7/8/09	31/12/2009	A-9
10.	F69912/ सी-3/Bio-MW-08/2002.-10/58 दिनांक-9/7/2010	31/12/2010	A-10
11.	F81445/ सी-3/Bio-MW/08/2011 दिनांक-24/2/2011	31/12/2011	A-11
12.	F02188/ सी-3/Bio-MW/08/2011-12 दिनांक-30/3/2012	31/12/2012	A-12
13.	F30790/ सी-3/बायोमेडि-08/मेरठ/2013 दिनांक-25/9/2013	31/12/2013	A-13
14.	F45729/ C-3/Haz/Meerut-3/14 दिनांक-9/7/14	31/12/2015	A-14
15.	F81448/ C-3/BMW-08/Meerut/2016 दिनांक-13/6/16	31/12/2017	A-15
16.	H14044/ C-3/BMW-08/17 दिनांक-27/12/17	31/12/2019	A-16
17.	H46106/ C-3/BMW-08/20 दिनांक-08/1/2020	31/12/2024	A-17

Details of Consent to Operate (Air/Water) Certificates issued to M/s Synergy Waste Management (P) Ltd, Subharti Medical College Campus,Subhartipuram,Delhi Haridwar Bypass Road,Meerut are as below-

S.No.	Details of Certificate Issued vide LetterNo.& Date.	Validity	Annexure
1.	F58650 /सी-3 /जल / 368 /मेरठ / 19 / 09 दिनांक-24 / 12 / 2009	31/12/2009	B-1
2.	F58649 /सी-3 /वायु / 356 /मेरठ / 15 / 09 दिनांक-24 / 12 / 2009	31/12/2009	B-2
3.	F75516 /सी-3 /जल / 368 /मेरठ / 2010 दिनांक-09 / 11 / 2010	31/12/2010	B-3
4.	F75515 /सी-3 /वायु / 356 /मेरठ / 2 / 28 / 10 दिनांक-09 / 11 / 2010	31/12/2010	B-4
5.	F93095 / सी-3 /जल / 368 /मेरठ / 2011 दिनांक-30 / 09 / 2011	31/12/2011	B-5
6.	F93094 /सी-3 /वायु प्रदूषण / 356 /मेरठ / 2011 दिनांक-30 / 09 / 2011	31/12/2011	B-6
7.	F45721 / सी-3 /जल-368 /मेरठ / 2014-15 दिनांक-09 / 07 / 2014	31/12/2015	B-7
8.	F45722 /सी-3 /वायु प्रदूषण / 356 /मेरठ / 2014-15 दिनांक- 09 / 07 / 2014	31/12/2015	B-8
9.	F76709 / सी-3 /जल-368 /मेरठ / 2016-17 दिनांक-06 / 04 / 2016	31/12/2017	B-9
10.	F76710 /सी-3 /वायु प्रदूषण / 356 /मेरठ / 2016-17 दिनांक- 06 / 04 / 2016	31/12/2017	B-10
11.	H14062 / सी-3 /जल-368 /मेरठ / 2017 दिनांक-27 / 12 / 2017	31/12/2019	B-11
12.	H14063 /सी-3 /वायु प्रदूषण / 356 /मेरठ / 2017 दिनांक- 27 / 12 / 2017	31/12/2019	B-12
13.	38011/UPPCB/Meerut(UPPCBRO)/CTO/Water/Meerut/2018 Dated 10/01/2019	31/12/2022	B-13
14.	37983/UPPCB/Meerut(UPPCBRO)/CTO/Air/Meerut/2018 Dated 10/01/2019	31/12/2022	B-14

Note-A Show Cause Notice regarding Environmental Clearance has been issued vide letter No H39932/c-3/BMW-08/Ka.Ba/Meerut/2019 Dated 09/08/2019 to M/s Synergy Waste Management (P) Ltd, Subharti Medical College Campus,Subhartipuram,Delhi Haridwar Bypass Road,Meerut which is being annexed as annexure -C.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.....

F01392

/सी-१/एन/०२/वा०मैडि०वेस्ट/२००२

दिनांक

Date

03-4-02

सेवा में,

श्री नीरज अग्रवाल
मै० सिनर्जिक वेस्ट मैनेजमेन्ट कां०
१/५, बी, आसफ अली रोड,
नई दिल्ली-११०००२

विषय: जैव चिकित्सा अपशिष्ट के कलेक्शन एवं ट्रान्सपोर्टेशन हेतु प्राधिकार के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-जी१६४७६/सी-१/एन/वाये
मैडि०/०२/२००२/२ दिनांक २५.१.२००२ के संदर्भ में प्रेषित अपने पत्र दिनांक ३०.१.२००२ का
संदर्भ ग्रहण करने का कष्ट करे। 'बोर्ड' के संदर्भित पत्र द्वारा आपको सशर्त जैव चिकित्सा अपशिष्ट
के कलेक्शन एवं ट्रान्सपोर्टेशन हेतु दिनांक ३१.१२.२००२ तक प्राधिकार प्रदान किया गया है। अपने
पत्र दिनांक ३०.१.२००२ से आपने यह अनुरोध किया है कि नोयडा जनपद-गौतमबुद्धनगर के साथ
जनपद-गाजियबाद को भी सम्मिलित कर दिया जाये।

उपरोक्त के सम्बन्ध में उपरोक्त संदर्भित बोर्ड द्वारा जारी प्राधिकार पत्र दिनांक
२५.१.२००२ में आंशिक संशोधन करते हुए जनपद- गौतमबुद्धनगर एवं गाजियबाद को सम्मिलित
किया जाता है।

'बोर्ड' के पत्र दिनांक २५.१.२००२ में अंकित शर्तें यथावत लागू रहेगी।

भवदीय,

(डा० सी०एस० भट्ट)
सदस्य सचिव,

प्रतिलिपि: क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोयडा एवं गाजियबाद को आवश्यक
कार्यवाही हेतु प्रेषित।



मुख्य पर्यवरण अधिकारी (वृत्त-रक)

संदर्भ सं० F/3537 /सी-8/आरए-8/2003
Ref. No.....दिनांक
Date 10-3-03

सेवा मे
में.सिनर्जी वेस्ट मैनेजमेजंट कम्पनी
१/५- बी,सेकेण्ड फ्लोर,आसफअली रोड
नई दिल्ली-११०००२

विषय : बायोमेडिकल वेस्ट नियम १९६८ के नियम-८ के अन्तर्गत प्राधिकार आवेदन के सम्बन्ध में

महोदय

कृपया अपने पत्र दिनांक २०-११-२००२ का संदर्भ लेने का कष्ट करें आपके आवेदन पर विचार किया गया व क्षेत्रीय कार्यालय मेरठ से आख्या भी प्राप्त की गई है। उपलब्ध तथ्यों के आधार पर निम्न-प्रतिबन्ध व शर्तों के अधीन मेरठ स्थित जैव चिकित्सा अपशिष्ट के शुद्धीकरण एवं व्ययन सुविधा के संचालन हेतु सशर्त प्राधिकार निर्गत किया जाता है।

- यह प्राधिकार प्रथम बार जारी होने के दिनांक से एक वर्ष के लिये अर्थात् दिनांक ०३-३-०५ तक मेरठ जनपद के जैव चिकित्सा अपशिष्ट शुद्धीकरण एवं व्ययन हेतु ही वैध है। वैधता अवधि की समाप्ति के पूर्व अनुपालन आख्या सहित नियमानुसार नवीनीकरण हेतु निर्धारित प्रपत्र पर आवेदन करना अनिवार्य होगा।
- में.सिनर्जी वेस्ट मैनेजमेजंट कम्पनी द्वारा सुभारती क्र.के.बी. चैरिटेबिल ट्रस्ट लि. मेरठ के परिसर में स्थापित जैव चिकित्सा अपशिष्ट कलेक्शन शुद्धीकरण व निस्तारण व्यवस्था का संचालन जैव चिकित्सा अपशिष्ट नियम १९६८ के प्राविधानों की अनुसूची- I व V के अनुरूप किया जायगा। जैव चिकित्सा अपशिष्ट की पैकजिंग व लेबलिंग नियमानुसार ही की जायगी।
- संयंत्र में जैव चिकित्सा अपशिष्ट के शुद्धीकरण के बाद शेष अवशेषों को उपयुक्त डिजाइन के सुरक्षित लैण्डफिल में ही निस्तारित किया जायगा व निस्तारण व्यवस्था का पूर्ण विवरण एक माह में जमा किया जाय।
- इन्सीनरेटर का संचालन मानको के अनुरूप किया जायगा व उत्सर्जन की जांच रिपोर्ट विलम्बतम तीन माह में जमा की जायगी। आटोक्लेव का संचालन भी मानको के अनुरूप किया जायगा।
- नियम-१२ क अनुरूप उक्त सुविधा में होने वाली किसी दुर्घटना की रिपोर्ट की जायगी।
- स्थापित जैव चिकित्सा अपशिष्ट कलेक्शन शुद्धीकरण व निस्तारण व्यवस्था की परफारमेन्स रिपोर्ट प्रत्येक तीन माह में प्रस्तुत की जायगी।
- सुविधा में जैव चिकित्सा अपशिष्ट के शुद्धीकरण के उपभोक्ताओं का पूर्ण विवरण का रिकार्ड

पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,

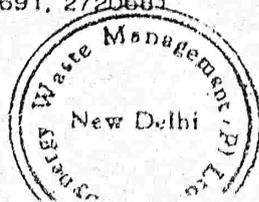
गोमती नगर, लखनऊ -226 010

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Gomti Nagar, Lucknow - 226 010

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Web Site : www.uppcb.com

रखा जायगा व बोर्ड के निरीक्षणकर्ता अधिकारी के समक्ष निरीक्षण के समय प्रस्तुत किया जायगा। प्रत्येक विवरण की प्रति बोर्ड में तीन माह में जमा की जायगी।

भवदीय



(डॉ. ए. ए. सिंह)

सदस्य सचिव

प्रतिलिपि: क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु
मुख्य पर्या. अधिकारी



357

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ANNEXURE-A3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.....

F14818 | ए.डी. (आर.एन.) 1813-18103

दिनांक
Date

17-4-03

सेवा मे
में.सिनर्जी वेस्ट मैनेजमेजंट कम्पनी
१/५- बी,सेकेण्ड फ्लोर,आसफअली रोड
नई दिल्ली-११०००२

विषय : बायोमेडिकल वेस्ट नियम १९६६ के नियम-६ के अन्तर्गत प्राधिकार आवेदन के सम्बन्ध में
महोदय

कृपया अपने पत्र दिनांक १३-३-२००३ का संदर्भ लेने का कष्ट करें आपके आवेदन पर
विचार किया गया । उपलब्ध सूचनाओं एवं तथ्यों के आधार पर आपकी संस्था के अनुरोध के
अनुक्रम में पूर्व निर्गत आदेश की शर्त संख्या- १ को निम्नवत संशोधित किया जाता है ,यह आदेश
पूर्व पत्र दिनांक १०.३.२००३ के साथ संलग्न रखा जाय।

१. यह प्राधिकार प्रथम बार जारी होने के दिनांक से एक वर्ष के लिये अर्थात् दिनांक १०-३-०३ से १०-३-०४
तक मेरठ जनपद के साथ कमशः नोयडा गाजियाबाद व मुजफ्फरनगर के जैव चिकित्सा अपशिष्ट
के शुद्धीकरण एवं व्ययन हेतु वैध होगा।वैधता अवधि की समाप्ति के पूर्व निर्गत प्राधिकार पत्र
दिनांक १०-३-२००३ की अन्य शर्तें यथावत रहेंगी।

भवदीय


(डा.सी.एस.भट्ट)

सदस्य सचिव

प्रतिलिपि: क्षेत्रीय अधिकारी उ.प्र.प्रदूषण नियंत्रण बोर्ड,मेरठ ,नोयडा,गाजियाबाद को सूचनार्थ एवं

आवश्यक कार्यवाही हेतु प्रेषित

मुख्य पर्या. अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

F35992

संदर्भ सं०

Ref. No.

/सी-३/वाये मेडिकल वेस्ट/ए-२/२००४

दिनांक

Date

२७/८/०४

पंजीकृत

सेवा में,

श्री नीरज अग्रवाल
मै० सिनेर्जी वेस्ट मैनेजमेन्ट कं०
१/५ वी, द्वितीय तल, गाराफ जली रोड,
नई दिल्ली-११०००२

विषय जैव चिकित्सा अपशिष्ट के शुद्धीकरण, कलेक्शन एवं ट्रान्सपोर्टेशन हेतु प्राधिकार।

महोदय,

उपरोक्त विषयक अपने आवेदन पत्र दिनांक २४.३.०४ का संदर्भ लेना चाहें, जिसके माध्यम से आप द्वारा वाये मेडिकल वेस्ट के शुद्धीकरण, कलेक्शन एवं ट्रान्सपोर्टेशन के लिए प्राधिकार हेतु आवेदन किया गया है। आपके आवेदन पर सम्यक विचारोपरान्त बोर्ड के पत्र संख्या एफ३३९७७/सी-३/वाये-८/२००४ दिनांक ०४.७.२००४ के अन्तर्गत से गाजियबाद एवं गौतमबुद्ध नगर के जैव चिकित्सा अपशिष्ट के शुद्धीकरण, कलेक्शन एवं ट्रान्सपोर्टेशन हेतु मान्य शर्तों के साथ, पत्र निर्गमन की तिथि से दिनांक ०४.७.०४ तक की अवधि के लिए प्राधिकार प्रदान किया जाता है।

१. वाये मेडिकल वेस्ट (मैनेजमेन्ट एण्ड हैंडलिंग) नियम १९९८ के अनुसार कार्यवाही सुनिश्चित की जाए।
२. आवेदन कही आवश्यकताओं का अपशिष्ट पत्रांतरित किया जाए जिनके पास यह तो बोर्ड का प्राधिकार प्राप्त है अथवा जिनके द्वारा बोर्ड में प्राधिकार हेतु आवेदन कर दिया गया हो। इसके अतिरिक्त यदि किसी अस्पताल का अपशिष्ट एकत्रित किया जाना हो तो उसका पूर्ण ब्यौर देते हुए पाक्षिक रूप में बोर्ड के क्षेत्रीय कार्यालय स्तर से अनुमति-प्राप्त की जाए।
३. केमिकल ट्रीटमेंट के रिकार्ड के संबंध में रिपोर्ट एक माह के अन्दर बोर्ड को प्रेषित की जाए।
४. वेस्ट चार्जिंग इन्वेंटरी शीट के रखन पर प्राइमरी बैचर में प्रान्त ओपनिंग गेट से किये जाने के संबंध में बोर्ड के क्षेत्रीय कार्यालय द्वारा दिये गये निर्देशों का अनुपालन आख्य एक माह के अन्दर बोर्ड को प्रेषित की जाए।
५. आटोक्लेव लगाये जाने के संबंध में बोर्ड के उपरोक्त पत्र दि० ५.७.०४ की शर्त के अनुसार कार्यवाही सुनिश्चित की जाए।
६. सिंक्रोमेशन, पैकेजिंग, ट्रान्सपोर्टेशन एवं स्टोरेज के संबंध में अनुपालन आख्य प्रत्येक माह बोर्ड को प्रेषित की जाए।

...३/...

नियंत्रण बोर्ड, तृतीय तल, बी ब्लॉक, विभूती नगर

गोमती नगर, लखनऊ - 226 010

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संदर्भ सं०
Ref. No.

F33977

सी-३/बायो.-८/२००४

दिनांक

Date

5-7-04

सेवा में,

मै. शिनर्जी वेस्ट मैनेजमेंट कम्पनी,
१/५-बी, सेलेन्ड फ्लोर, आसफ अली रोड,
नई दिल्ली-११०००२.

विषय: बायोमैडिकल वेस्ट नियम, १९९८ के नियम-८ के अन्तर्गत प्राधिकार आवेदन के संबंध में।

महोदय,

कृपया अपने पत्र दिनांक-२४.३.२००४ का संदर्भ लेने का कष्ट करें, आपके आवेदन पर विचार किया गया व क्षेत्रीय कार्यालय, मेरठ से आख्य भी प्राप्त की गई है, उपलब्ध तथ्यों के आधार पर निम्न प्रतिबन्ध व शर्तों के अधीन मेरठ, मुजफ्फरनगर, सहारनपुर स्थित जैव चिकित्सा अपशिष्ट के शुद्धिकरण एवं व्ययन सुविधा के संचालन हेतु सशर्त प्राधिकार निर्गत किया जाता है:-

- यह प्राधिकार जारी होने के दिनांक से एक वर्ष के लिए अर्थात् दिनांक-४/७/०५ तक मेरठ, मुजफ्फरनगर, सहारनपुर जनपद के जैव चिकित्सा अपशिष्ट शुद्धिकरण एवं व्ययन हेतु ही वैध। वैधता अवधि की समाप्ति के पूर्व अनुपालन आख्या सहित निष्पत्ति के निरीक्षण हेतु निर्धारित प्रपत्र पर आवेदन करना अनिवार्य होगा।
- मै. शिनर्जी वेस्ट मैनेजमेंट कम्पनी द्वारा सुभारती के.के.बी. चैरिटेबिल ट्रस्ट लि. मेरठ के परिसर में स्थापित जैव चिकित्सा अपशिष्ट कलेक्शन शुद्धिकरण व निस्तारण व्यवस्था का संचालन जैव चिकित्सा अपशिष्ट नियम, १९९८ के प्राविधानों की अनुसूची-१ व ५ के अनुरूप किया जाएगा। जैव चिकित्सा अपशिष्ट की पैकिंग व लेबलिंग नियमानुसार ही की जाएगी।
- संयंत्र में जैव चिकित्सा अपशिष्ट के शुद्धिकरण के बाद शेष अवशेषों को उपयुक्त डिजाइन के सुरक्षित लैण्डफिल में ही निस्तारित किया जाएगा व निस्तारण व्यवस्था का पूर्ण विवरण एक माह में जमा किया जाये।
- कामन वेस्ट ट्रीटमेंट फैसिलिटी में आटेक्लेव की स्थापना एक माह में किया जाना सुनिश्चित करें।
- फैसिलिटी में रिजर्वेशन हेतु, उक्त व्यवस्था शुद्धिकरण संयंत्र की स्थापना एक माह में की जाए।
- कामन वेस्ट ट्रीटमेंट पर साईन बोर्ड तत्काल लगाया जाना सुनिश्चित करें।

पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,

गोमती नगर, लखनऊ -226 010

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UTTAR PRADESH POLLUTION CONTROL BOARD

F.500.73

संदर्भ सं०
Ref. No.

1C-3/ B/O M.W - 08/2002-05

दिनांक

Date 20-9-05

To,

M/S Synergy Waste Management Pvt. Ltd.
1/5D, 2nd Floor, Asaf Ali Road
New Delhi

Sub: Authorization for operating facility for (Collection Reception, Storage, Treatment, Transport and Disposal of Bio-Medical Wastes) under the provisions of Bio-Medical Waste) Rules, 1998 Amended Rule 2000.

Sir,

- Please refer to your application dated 04.07.05. Your application has been examined and authorization is being issued, subject as under:-

1. File number of authorization and date of issue. 08/ Bio-Medical AH/01 dt: 19/9/05
2. M/S Synergy Waste Management Pvt. Ltd Subharti Institute of Medical Sciences Campus, Subharti Puram, Bye Pass Road,, Dist Meerut. is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in the premises situated as mentioned above.
3. This authorization shall be in force for a period up to 31.12.2007 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
4. The facility shall include Incinerator 50 Kg per hour capacity, Autoclave 30 Kg per hour capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
6. Biomedical waste shall be collected, transported from Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar.

Terms and conditions of Authorization

- i) The authorization shall comply with provisions of the Environment (Protection) Act, 1986 and the rules made there under.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vi) Hospital waste various categories as mentioned in schedule-I. Of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.
- vii) Bio-Medical Wastes must be segregated as per schedule-II
- viii) Schedule-IV (Rule-6) shall be fully complied.
- ix) Annual report shall be submitted in form-II regularly.
- x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.



पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226010
दूरभाष : 2720831, 2720628, 2720691, 2720681
फैक्स : 0522-2720764

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720628, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppecb.com

361 ANNEXURE - A7
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
 UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या
 Ref. No.

F 32695

10-31/10-11-2008/2008

दिनांक

Date 08-11-08

To,

M/s. Synergy Waste Management Pvt. Ltd,
 115-B, 11 Floor, Asaf Ali Road,
 New Delhi-110002

Sub: **Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.**

Sir,

Please refer to your application dated 01-12-07. Your application has been examined and authorization is being issued subject as under:-

1. File number of authorization and date of issue ... 08/11/08 ... 08/11/08
2. M/s Synergy Waste Management Pvt. Ltd. Subharti Institute of Medical Sciences Campus, Subharti Puram, Bye Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in the premises situated as mentioned above.
3. This authorization shall be in force for a period up to 31.12.2008 from the date of issue of this letter. Unit shall apply for consent Air/water and authorization for proposed site of CBMWTF before its operation.
4. The facility shall include Incinerator 50 kg per hour capacity, Autoclave 30 kg per hour capacity, Shredder 50 kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
6. Biomedical waste shall be collected, transported from Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar.

Terms and conditons of Authorization

- i) The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vi) Hospital waste various categories as mentioned in schedule-I Of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per other provisions of the act.
- vii) Bio-Medical Wastes must be segregated as per schedule-II
- viii) Schedule-IV (Rule-6) shall be fully complied.
- ix) Annual report shall be submitted in form-II regularly.
- x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal....

पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,

गोमती नगर, लखनऊ - 226 010

दूरभाष : 2720831, 2720828, 2720691, 2720681

फैक्स : 0522-2720764

ई-मेल : info@uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,

Gomti Nagar, Lucknow - 226 010

Phone : 2720831, 2720828, 2720691, 2720681

Fax : 0522-2720764

e-mail : info@uppcb.com

362

ANNEXURE - A8

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या सं/ F-403/0

Ref. No.

12.3/882.14. W/08/2008

दिनांक

Date

12.11.08

To,

M/s. Synergy Waste Management Pvt. Ltd,
1/5-B, II Floor, Asaf Ali Road,
New Delhi-110002

Sub: Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.

Sir,

Please refer to your application dated 06-8-08. Your application has been examined and authorization is being issued as under:-

1. File number of authorization and date of issue ... 12.3/882.14. W/08/2008
2. M/s Synergy Waste Management Pvt. Ltd, Village- Kashi, Partapur, Gangol Road, , Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in the premises situated as mentioned above.
3. This authorization shall be in force for a period up to 30.9.2009 from the date of issue of this letter. Unit shall comply conditions issued in consent Air/water and authorization.
4. The facility shall include Incinerator 50 kg per hour capacity, Autoclave 30 kg per hour capacity, Shredder 50 kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
6. Biomedical waste shall be collected, transported from Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rate by prescribed authority, but not beyond a radius of 150 Kms. within the state jurisdiction.

Terms and conditions of Authorization

- i) The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- v) It is duty of the authorized person to get prior permission of the prescribed authority to close down the facility.
- vi) Hospital waste various categories as mentioned in schedule I of Bio Medical Waste rule, 1998 (as amended) shall be handled as per other provisions of the act.
- vii) Bio Medical Waste must be segregated as per schedule II.
- viii) Schedule-IV (Rule-6) shall be fully complied.
- ix) Annual report shall be submitted in form-II regularly.

- xi) All other solid and liquid wastes which are not covered under bio-medical wastes 199 must also be properly handled and managed so that no adverse impact on the environment takes place...
- xii) No untreated biomedical waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.
- xiii) Treated waste shall be disposed off as per provisions of the BMW rules only..
- xiv) Emission analysis report for incineration shall be sent within three months of issue of this letter..
- xv) Complete details of disposal of waste sharps/ medicines must be sent separately..
- xvi) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B..
- xvii) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time).
- xviii) Remaining works for secured land fill shall be completed immediately. Boundary/fencing shall also be provided in the remaining part.
- xix) Complete details of the facility alongwith specification and capacity of incinerator, thermoclave etc. certified by manufacturer shall be submitted within a month of issue of this letter along with certificate of the manufacturer regarding performance of the equipment.
- xx) Provision for graphic or computer recording devices, which will automatically, and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter..
- xxi) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month..
- xxii) The list of members of CBMWF shall be sent to H.O. Lucknow and Meerut every three months..

Yours faithfully,

(Dr. C.S. Bhatt)
Member Secretary.

Copy to .
Regional Office, U.P. Pollution Control Board, Meerut for information and necessary
action.

Chief Environmental Engineer

ANNEXURE - A9

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

F-53135

/02/ Bio medical/2002-09/42

दिनांक 07-8-09
Date

M/s Synergy Waste Management Pvt. Ltd,
1/5-B, IInd Floor, Asaf Ali Road,
New Delhi.

Sub: Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.

Please refer to your application dated 06.1.2009. Your application has been examined and authorization is being issued subject as under:-

1. File number of authorization and date of issue. *02/Bio medicals Att. Jcl. dt. 22/7/09*
2. M/s Synergy Waste Management Pvt. Ltd. Subharati Institute of Medical Sciences Campus, Subharati Puram, Byc Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated as mentioned above.
3. This authorization shall be in force for a period up to 31.12.2009 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
4. The facility shall include Incinerator 50 Kg. per hour capacity, Autoclave 50 Kg per cycle capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
6. Bio-medical waste shall be collected, transported for Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction

Terms and conditions of Authorization

- i) The authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority
- iv) Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization
- v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility

एकप भवन, राष्ट्रीय हल, सी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

File No. U.P.P.C.B. M.W.-08/2002-10/58

Date 09/08/10

To: M/s Synergy Waste Management Pvt. Ltd,
15-B, 3rd Floor, Araf Ali Road,
New Delhi

Subject: Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio-Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1988 Amended Rule 2000

Please refer to your application dated 15.2.2010. Your application has been examined and authorization is being issued subject as under:-

File number of authorization and date of issue 08 (correct) / Bio-medical Waste Act, or 08/2010
M/s Synergy Waste Management Pvt. Ltd, Subharti Institute of Medical Sciences Campus Subharti, Faruk, Eye Park Road, Distt. Meerut is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated as mentioned above.

This authorization shall be in force for a period up to 31.12.2010 from the date of issue of this letter. It shall apply for renewal of authorization 4 months before expiry of this authorization.

The facility shall include Incinerator 100 Kg per hour capacity, Autoclave 50 Kg per cycle capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.

This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Bio-medical waste shall be collected, transported for Meerut, Muzaffarnagar, Saharanpur, Ghazipur, Gautam Buddha Nagar, Bulandshahr, Baghpat upto 10,000 Beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction.

Terms and conditions of Authorization

- i) The authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- iv) Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vi) Hospital waste of various categories as mentioned in schedule-I of Bio-Medical Waste rule, 1988 or amended shall be handled as per treatment and disposal facilities mentioned in said rules.
- vii) Bio-Medical Wastes must be segregated as per schedule-II.
- viii) Schedule-IV (table-1) shall be fully complied.
- ix) Annual report shall be submitted in form-II regularly.
- x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.
- xi) All other solid and liquid wastes which are not covered under bio-medical wastes 1988 should be handled and managed so that no adverse impact on the environment takes place.

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गौरी नगर, लखनऊ,
फोन नं. 2720831-2720826, 2720691-2720681
फैक्स - 0522-2720764
ईमेल - info@uppcb.com
वेब साइट - www.uppcb.gov.in

Group Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow- 226 010
Phone: 2720831, 2720826, 2720691, 2720681
Fax: 0522 2720764
E-mail: info@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गौरी नगर, लखनऊ

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदेश सं
Ref. No.....

F 21445
/C-3/Bio-M.W/08/2011

दिनांक
Date 24-2-11

To,

M/s Synergy Waste Management Pvt. Ltd,
1/5-B, IInd Floor, Asaf Ali Road,
New Delhi.

Sub:

Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.

Sir,

Please refer to your application dated 18.9.2010. Your application has been examined and authorization is being issued subject as under:-

File number of authorization and date of issue. 08/M.E.Exu./Bio-M.W.-Order/03el/22-2-11

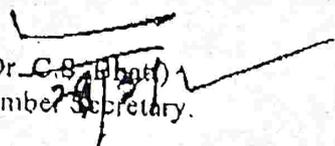
3. M/s Synergy Waste Management Pvt. Ltd. Subharati Institute of Medical Sciences Campus, Subharati Puram, Bye Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated as mentioned above.
4. This authorization shall be in force for a period up to 31.12.2011 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
5. The facility shall include Incinerator 100 Kg. per hour capacity, Autoclave 50 Kg. per cycle capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
6. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
7. Bio-medical waste shall be collected, transported for Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction.

Terms and conditions of Authorization

- i) The authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- iv) Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vi) Hospital waste various categories as mentioned in schedule-1 of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.
- vii) Bio- Medical Wasted must be segregated as per schedule-11
- viii) Schedule-IV (Rule-6) shall be fully complied.
- ix) Annual report shall be submitted in form-11 regularly.
- x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.

- xi) All other solid and liquid wastes which are not covered under bio-medical wastes 1998 properly handled and managed so that no adverse impact on the environment takes place.
- xii) No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.
- xiii) Treated waste shall be disposed off as per provisions of the BMW rules only.
- xiv) The list of members of CBMWF shall be sent to H.O. Lucknow and Meerut every three months.
- xv) Emission analysis report for incineration shall be sent within three months of issue of this letter.
- xvi) Complete details of disposal of waste sharps/medicines must be sent separately.
- xvii) Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B.
- xviii) Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time)
- xix) Remaining works for secured land fill shall be completed immediately. Boundary/fencing shall also be provided in the remaining part.
- xx) Complete details of the facility along with specification and capacity of incinerator, thermoclave etc. certified of the manufacturer regarding performance of the equipment.
- xxi) Provision for graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermoclave cycle shall be done within a month of issue of this letter.
- xxii) Validation test (spore testing and routine test for thermoclave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

Yours faithfully,

(Dr. C.S. Alhat) 
Member Secretary.

Regional Office, U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Officer
Circle-3



368

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ANNEXURE - A12

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० FO 21 008/C-3/Bio-M.W./08/2011-12
Ref. No.दिनांक
Date 30.3.12

To, M/s Synergy Waste Management Pvt. Ltd,
1/5-B, 11nd Floor, Asaf Ali Road,
New Delhi

Sub: Authorization for operating facility for (Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.

Sir,

Please refer to your application dated 03-10-11 Your application has been examined and authorization is being issued subject as under:-

2. File number of authorization and date of issue. 08/Meerut/Bio.M.W.order/03/12 dt: 29-3-12
3. M/s Synergy Waste Management Pvt. Ltd, Subharati Institute of Medical Sciences Campus, Subharati Puram, Bye Pass Road, Distt. Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated as mentioned above.
4. This authorization shall be in force for a period up to 31.12.2012 from the date of issue of this letter. Unit shall apply for renewal of authorization 4 months before expiry of this authorization.
5. The facility shall include Incinerator 100 Kg. per hour capacity, Autoclave 50 Kg. per cycle capacity, Shredder 50 Kg per hour capacity and Effluent Treatment Plant of 1000 lt. per day capacity.
6. This nuthorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
7. Bio-medical waste shall be collected, transported for Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Gautam Buddha Nagar, Bulandshahar, Baghpat upto 10,000 Beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction.

Terms and conditions of Authorization

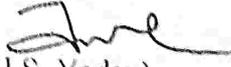
- i) The authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- iv) Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- v) It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vi) Hospital waste various categories as mentioned in schedule-I of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.
- vii) Bio- Medical Wasted must be segregated as per schedule-I I
- viii) Schedule-IV (Rule-6) shall be fully complied.
- ix) Annual report shall be submitted in form-I regularly.
- x) The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.

पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com

- VII. Bio-Medical Waste must be segregated as per schedule-11
- VIII. Schedule-IV (Rule-6) shall be fully complied.
- IX. Annual report shall be submitted in form-11 regularly.
- X. The authorized agency must ensure full compliance of prescribed standards for treatment and disposal.
- XI. All other solid and liquid wastes which are not covered under bio-medical wastes 1998 properly handled and managed so that no adverse impact on the environment takes place.
- XII. No untreated bio medicals waste shall be kept stored beyond a period of 48 hours after its generation. If for any reason it becomes necessary to store the waste beyond the prescribed period, permission as per provisions of the BMW rules must be obtained.
- XIII. Treated waste shall be disposed off as per provisions of the BMW rules only.
- XIV. The list of members of CBMWF shall be sent to H.O. Lucknow every three months.
- XV. Emission analysis report for incineration shall be sent within three months of issue of this letter.
- XVI. Complete details of disposal of waste sharps/medicines must be sent separately.
- XVII. Every year stack attached to incinerate shall be got monitored by an authorized lab approved by U.P.P.C.B.
- XVIII. Needle cutters shall be installed at all places segregated waste shall be treated in autoclave, shredder, chemical treatment and incinerate Air (Pollution Control System attached to incinerate shall be in working condition and be operated all the time)
- XIX. Complete details of the facility along with specification and capacity of incinerator, thermo lave etc. certified of the manufacturer regarding performance of the equipment.
- XX. Provision for graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of autoclave/thermo lave cycle shall be done within a month of issue of this letter.
- XXI. Validation test (spore testing and routine test for thermoelave shall be performed regularly. Details regarding this as adopted shall be sent within a month.

Yours faithfully,


(J.S. Yadav)
Member Secretary.

Copy to:- Regional Office, U.P. Pollution Control Board, Meerut for information and necessary action.

Chief Environmental Engineer
Circle-3



370 ANNEXURE A13

51

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

F30790

Registered

संदर्भ सं

Ref. No. /श्री-3) वापि नोडी-08/मेरठ 12013

दिनांक

Date 25-9-13

To,

M/s Synergy Waste Management Pvt. Ltd.,
Subharti Medical College Campus,
Subhartipuram,
Meerut.

Sub: Authorization for operating facility for (Collection), Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes) under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.

Sir,

Please refer to your application dated 18-09-2012. Your application has been examined and authorization is being issued subject as under:-

File number of authorization and date of issue. 08/Bmw.order.03.12013 dt. 25-9-13

1. M/s Synergy Waste Management Pvt. Ltd., Subharti Medical College Campus, Subhartipuram, Meerut is here by granted an authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated Subharti Medical College Campus, Subhartipuram, Meerut as mentioned above.
2. This authorization shall be in force up to 31/12/2013 and the unit shall apply for renewal of authorization at least 3 months before expiry of this authorization.
3. The facility shall treat total incinerable Bio- Medical Waste quantity 35.756 Tons per month and autoclave 1.244 Tons per month. The total quantity of Bio- Medical Waste shall not increase 35.756 Tons per month.
4. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.
5. Bio-medical waste shall be collected, up to 10,000 beds at the approved rates by prescribed authority, but not beyond a radius of 150 Kms. with in the state jurisdiction.

Terms and conditions of Authorization

- I. The authorization shall comply with provisions of the Environment (Protection Act 1986 and the rules made there under.
- II. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- III. The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- IV. Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- V. It is duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- VI. Hospital waste various categories as mentioned in schedule-1 of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.

पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681

ANNEXURE - A/4

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C.-12,V, VIBHUTI KHAND, GOMTINAGAR, LUCKNOW.

Ref. F45729 /C-3/Haz/Meerut-31/14

Dated: 9-7-14

To,

M/s Synergy Waste Management Pvt. Ltd,
Subhartipuram Medimical Collage Campus,
Subhartipuram, Meerut.

Sub: Authorization for operating facility for Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.

Sir,

Please refer to your application dated 8-1-14 on the subject mentioned above. Your application has been examined and authorization is being issued subject as under:-

- 1- M/s Synergy Waste Management Pvt. Ltd, Subhartipuram Medical College Campus, Subhartipuram, Meerut. is hereby granted and authorization to operate a facility for collection, reception, storage, transport and disposal of bio-medical waste in premises situated at Subharti Medical College Campus, Subhartipuram, Meerut as mentioned above.
- 2- This authorization shall be in force up to 31-12-2015.
3. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act. 1986.

Terms and conditions of Authorization

- i The authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
- ii The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- iv Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
- v It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.



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ANNEXURE 53A15
प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं.
Ref. No.

F81448

C-3/BMW-08/Meerut/2016

दिनांक

Date

13-6-16

To,

M/s Synergy Waste Management Pvt. Ltd,
Subhartipuram Medical Collage Campus,
Subhartipuram, Meerut.

Sub: Authorization for operating facility for Collection, Reception, Storage, Treatment, Transport and Disposal of Bio Medical Wastes under the provisions of Bio-Medical Waste Rules, 1998 Amended Rule-2000.

Sir,

Please refer to your application dated 07/01/2016 on the subject mentioned above. Your application has been examined and authorization is being issued subject as under:-

- 1- M/s Synergy Waste Management Pvt. Ltd, Subhartipuram Medical College Campus, Subhartipuram, Meerut is hereby granted and authorization to operate a facility for collection, reception, storage, transport and disposal of Bio-Medical Waste maximum quantity 40 Ton per month (including all categories of the bio medical waste) in premises situated at Subharti Medical College Campus, Subhartipuram, Meerut as mentioned above.
- 2- This authorization shall be in force up to 31-12-2017.
- 3- This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act. 1986.

Terms and conditions of Authorization

- i The authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
- ii The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii The person authorized shall not rent, lend, sell transfer or otherwise transport the bio-medical waste without prior permission of the authority.
- iv Any unauthorized change in personnel equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
- v It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vi Hospital waste of various categories as mentioned in schedule-1 of Bio-Medical Waste rule, 1998 (as amended) shall be handled as per treatment and disposal facilities mentioned in said rules.
- vii Bio-Medical Wasted must be segregated as per schedule-1 of BMW Rules, 1998.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H14044 / C-3 / BMW-8117

दिनांक..... 27.12.17

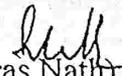
To,
Director,
M/s Synergy Waste Management (P) Ltd.,
Subharti Medical College Campus, Subharti Puram,
Delhi Haridwar Bypass Road,
Meerut

Sub: Authorization for operating facility for (Collection, Reception, treatment, storage, transport and disposal of biomedical waste) under the provision of Bio-Medical Waste Management Rules, 2016.

Sir,
With reference to your application received in this office on date. 04.09.2017 an Authorization No...14).BMW:8117 dated...27.12.17.....as prescribed under rule 10 of the Bio Medical Waste Management Rules 2016.

You are requested to strictly comply with all conditions and send monthly progress report to the Board, The authorization is valid for a period up to 31-12-2019 from the date of issue.

Yours Sincerely,


(Paras Nath)

Environmental Engineer, Incharge (C-3)

Copy to: The Regional Officer, U.P. Pollution Control Board, Meerut for information and necessary action and with direction to send the point wise compliance report at the earliest.


Environmental Engineer, Incharge (C-3)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H46106 / C-3 / BMW-08/20

दिनांक...08-1-2020

To,
Director,
M/s Synergy Waste Management (P) Ltd.,
Subharti Medical College Campus, Subharti Puram,
Delhi Haridwar Bypass Road,
Meerut

Sub: Authorization for operating facility for (Collection, Reception, treatment, storage, transport and disposal of biomedical waste) under the provision of Bio-Medical Waste Management Rules, 2016.

Sir,
With reference to your application received in this office on date. 18.12.2019 an Authorization No. 23/2019 dated.....8.1.2020.....as prescribed under rule 10 of the Bio Medical Waste Management Rules 2016.

You are requested to strictly comply with all conditions and send monthly progress report to the Board, The authorization is valid for a period up to 31-12-2024 from the date of issue.

Yours Sincerely,

(N.K. Chauhan)
Chief Env. Officer (Circle-3)

Copy to: The Regional Officer, U.P. Pollution Control Board, Meerut for information and necessary action and with direction to send the point wise compliance report at the earliest.

Chief Env. Officer (Circle-3)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

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B-1

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ

सदस्य संख्या

F58650

/सी-३/जल/३६८/मेरठ/१९/०९

पंजीकृत

सेवा में,

दिनांक 24-12-09

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा०लि०

सुभारती मेडिकल कालेज कैम्पस

सुभारती पुग्ग, मेरठ।

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांकशून्य.....प्राप्त.....दिनांक.....०९-६-०९.....

के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 19/12/09/368/09 दिनांक 21/12/09 संलग्न है। आपका ध्यान निम्न बिन्दु सं० १, ५, ९ से ११ पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गई सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष.....२००९.....की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान-वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

B-2

संदर्भ संख्या: FSB (A) 111/111 / वायु प्रदूषण / ३५६/मेरठ/१५/०९

पंजीकृत

सेवा में,

दिनांक २५-१२-०९

मे०.....
सिनर्जी वेस्ट मैनेजमेन्ट प्रा० लि०

सुभांगी मेडिकल कालेज कैंम्पस

सुभरतीपुरम, मेरठ।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के सम्वन्ध में।

महोदय,

प्राप्त

उपरोक्त विषय के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक ०९-६-०९ का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या १४६ सहमति (वायु) आदेश / २४६/०९ दिनांक १५/१२/०९ को संलग्न किया जा रहा है।
आपका ध्यान क्रमांक संख्या १, ३, ४, ६ से ९, ११ से १३ जो नीचे वर्णित है, आकर्षित किया जाता है।

- 1- सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
- 2- के. बी. ए. क्षमता के डी. जी. सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से, मी. ऊँचाई किया जाय।
- 3- पलू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
- 4- वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे वेन्चुरी स्क्रबर का प्रविधम, संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
- 5- इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्वन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
- 6- आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
- 7- उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

175516

संदर्भ संख्या

/सो-३/जल/३६८/गेरट/२०१०

पजीकृत

सेवा में

दिनांक ०९-११-१०

मी० सिनर्जी वेस्ट मैनेजमेन्ट प्रा० लि०,
सुभारती मेडिकल कॉलेज कम्पस,
सुभारतीपुरम, गेरट ।

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक प्राप्त दिनांक २५.११.१०

के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक ३६८/७७७/१५५/१० दिनांक ०९/११/१० संलग्न है। आपका ध्यान निम्न विन्दु सं० १, ५, ६, ७, ८ पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न विन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आश्वासन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्रोत के विभिन्न विन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ज़ेन में अन्तिम निस्तारण विन्दु से पूर्व बी-नाच या अन्य कोई मापक यंत्र लगवायें, बी-नाच की मापी गई सूचनायें तथा केलीट्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष २०१० की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अधलन-वर्तमान-वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी रिश्ते में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

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F-25515

संदर्भ संख्या

/२०१३/वायु प्रदूषण/३५६/२४/१०

पजीकृत

सेवा में,

दिनांक ०९-११-१०

मे०.....सिनर्जी वेस्ट मैनेजमेन्ट प्रा० लि०.....
सुन्दरती डिकल लेज कैम्पस, सुभारतीपुरम,
मेरठ ।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ की धारा-२१ के अन्तर्गत सहमति के सम्बन्ध में।
महोदय,

उपरोक्त विषय के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक.....२५.४.१०..... का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या.....३५६/..... सहमति (वायु) आदेश/ १९५/१०..... दिनांक ०९/११/१०..... को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या.....१, ३, ४, ६-९, ११-१३ जो नीचे वर्णित है, आकर्षित किया जाता है।

- 1- सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
- 2- के. बी. ए. क्षमता के डी. जी. सेट से संलग्न विमनी की ऊँचाई भूतल/भवन छत से..... मी. ऊँचाई किया जाय।
- 3- पलू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक..... माह के अन्दर प्रेषित करना सुनिश्चित करें।
- 4- वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे.....वेन्चुरी.....इन्क्यूबेटर..... का प्राक्विवान, संवास्तव्य रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
- 5- इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
- 6- आपके उद्योग का संवालयन इस प्रकार से हो, जिससे वायु गण्डल की गुणता मानकों के अनुरूप रहे।
- 7- उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने मोजना सुनिश्चित करें।
- 8- यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

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'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या

793095

/सं-३/जल-३६८/वेर.३/२०२१

पंजीकृत

सेवा में,

मे० सिनर्जी वेस्ट मैनेजमेन्ट प्र० लि०,
सुधारती मेडिकल कॉलेज कैम्पस, सुधारतीपुरा,
मेरठ ।

दिनांक

30/9/21

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक प्राप्त दिनांक 06.09.2021 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ ले। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक दिनांक 01.09.21 संलग्न है। आपका ध्यान निम्न बिन्दु सं० १, ५, ७ से १२ पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गई सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष २०१०-११ की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान-वर्तमान जिम्मेदारियों) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

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संदर्भ संख्या

F93094

/सी-३ / वायु प्रदूषण / ३५६/भेरठ/२०११

पंजीकृत

सेवा में,

दिनांक

30/9/11

मे०.....सिस्टम.....मैनेजर.....प्रो.लि०.....

सुभरती मेडिकल कलेज कैम्पस, सुभरतीपुरा,

भेरठ ।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

प्राप्त

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनांक.....का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या...../..... सहमति (वायु) आदेश / 481/2011..... दिनांक 27/9/11..... को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या..... जो नीचे वर्णित है, आकर्षित किया जाता है।

- 1- सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
- 2- के. वी. ए. क्षमता के डी. जी. रोट से संलग्न चिगनी की ऊँचाई भूतल/भवन छत से..... मी. ऊँचाई किया जाय।
- 3- फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के..... माह के अन्दर प्रेषित करना सुनिश्चित करें।
- 4- वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे..... का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
- 5- इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का लै-आउट प्लान प्रेषित करना सुनिश्चित करें।
- 6- आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
- 7- उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।



उ० प्र० प्रदूषण नियंत्रण बोर्ड
टी.सी.-12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226 010

पंजीकृत

संदर्भ संख्या...../सी-3/जल-368/मेरठ/2014-15

दिनांक.....

सेवा में,

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा० लि०,
सुभारती मेडिकल कालेज कैम्पस,
सुभारतीपुरम, मेरठ ।

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 को धारा 25/26 के अन्तर्गत घरेलू/प्रकिया जनित उत्प्रवाह निस्तारण हेतु सहमति ।

महोदय,

कृपया अपने सहमति आवेदन पत्र प्राप्त दिनांक 02.4.14 का संदर्भ लें। आपके सहमति आवेदन पत्र परीक्षण किया गया सशर्त सहमति आदेश पत्रांक ~~442/368/14-15~~ दिनांक ~~02.04.14~~ नीचे वर्णित विन्दुओं पर कार्यवाही किये जाने के निर्देश सहित संलग्न कर प्रेषित किया जा रहा है :-

1. सहमति शर्तों का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. उचित मात्रा में वृक्षारोपण किया जाये, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे मांहीने भेजे।
3. उद्योग द्वारा जल(प्रदूषण निवारण एवं नियंत्रण) उपकर अधिनियम 1977 यथासंशोधित का अनुपालन सुनिश्चित किया जाये।
4. उद्योग से जनित उत्प्रवाह को शुद्धीकरण के पश्चात पुनः प्रयोग/सिचाई हेतु प्रयोग किया जाये।
5. ई०टी०पी० के संचालन में खपत विद्युत माप तथा प्रतिदिन निस्तारित उत्प्रवाह के मापन हेतु लागवुक बनाया जाये।
6. उद्योग का संचालन इस प्रकार से किया जाये कि आस-पास के वातावरण एवं जनमानस पर प्रतिकूल प्रभाव न पड़े।
7. संस्था को निर्गत सशर्त वायों मेडिकल प्राधिकार में निहित शर्तों का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।

B-8

उ० प्र० प्रदूषण नियंत्रण बोर्ड
टी०सी०-12, वी०, विभूति खण्ड,
गोमती नगर, लखनऊ-226010

पंजीकृत

संदर्भ संख्या..... /सी-3/वायु प्रदूषण/356/मेरठ/2014-15

दिनांक 07-7-14

सेवा में,

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा० लि०,
सुभारती मेडिकल कालेज कैम्पस,
सुभारतीपुरम, मेरठ ।

विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने सहमति आवेदन पत्र प्राप्त दिनांक 2.4.14 का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 428 सहमति (वायु) आदेश /356/14-15 दिनांक 07-7-14 निम्न अंकित बिन्दुओं पर कार्यवाही किये जाने के निर्देश सहित संलग्न कर प्रेषित किया जा रहा है।

1. सहमति में दिये गये शर्तों का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. प्लू गैस, प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या प्रत्येक 06 माह में बोर्ड को प्रेषित करना सुनिश्चित करें।
3. वायु प्रदूषण नियंत्रण हेतु व्यवस्था का प्राविधान, संचालन एवं रख-रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड के द्वारा निर्धारित मानकों के अनुरूप हो।
4. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
5. उचित मात्रा से वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।
7. उद्योग द्वारा जल(प्रदूषण निवारण एवं नियंत्रण) उपकर अधिनियम 1977 यथासंशोधित का अनुपालन सुनिश्चित किया जाये।
8. उद्योग का पर्यावरणीय दायित्व निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
9. संस्था को निर्गत सशर्त वायो मेडिकल प्राधिकार में निहित शर्तों का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।



उ० प्र० प्रदूषण नियंत्रण बोर्ड
टी.सी.-12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226 010

संदर्भ संख्या...../सी-3/जल-368/मेरठ/2016-17

पंजीकृत
दिनांक.....

सेवा में,

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा० लि०,
सुभारती मेडिकल कालेज कैम्पस,
सुभारतीपुरम, मेरठ ।

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 को धारा 25/26 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह निस्तारण हेतु सहमति ।

महोदय,

कृपया अपने सहमति आवेदन पत्र प्राप्त दिनांक 05.10.15 का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया एवं सशर्त सहमति आदेश संख्या 369/1700/649/16 दिनांक 11/11/2016 नीचे वर्णित बिन्दुओं पर कार्यवाही किये जाने के निर्देश सहित संलग्न कर प्रेषित किया जा रहा है :-

1. सहमति शर्तों का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. उचित मात्रा में वृक्षारोपण किया जाये, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजे।
3. उद्योग द्वारा जल(प्रदूषण निवारण एवं नियंत्रण) उपकर अधिनियम 1977 यथासंशोधित का अनुपालन सुनिश्चित किया जाये।
4. उद्योग से जनित उत्प्रवाह को शुद्धीकरण के पश्चात पुनः प्रयोग/सिचाई हेतु प्रयोग किया जाये।
5. ई०टी०पी० के संचालन में खपत विद्युत माप तथा प्रतिदिन निस्तारित उत्प्रवाह के मापन हेतु लागबुक बनाया जाये।
6. उद्योग का संचालन इस प्रकार से किया जाये कि आस-पास के वातावरण एवं जनमानस पर प्रतिकूल प्रभाव न पड़े।
7. संस्था को निर्गत सशर्त वायोमेडिकल प्राधिकार में निहित शर्तों का अक्षरशः अनुपालन कर आख्या प्रत्येक माह बोर्ड में जमा किया जाना सुनिश्चित करें।



उ० प्र० प्रदूषण नियंत्रण बोर्ड
टी०सी०-12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226010

B-11

पंजीकृत

संदर्भ संख्या H/14062 / सी-3 / सहमति जल-368 / मेरठ / 2017

दिनांक 27/12/17

सेवा में,

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा० लि०,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम,
मेरठ।

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 के अन्तर्गत
घरेलू/प्रक्रिया जनित उत्प्रवाह निस्तारण हेतु सहमति।

महोदय,

कृपया अपने सहमति आवेदन पत्र दिनांक-21.10.2017, बोर्ड में प्राप्ति दिनांक 26.10.2017 का संदर्भ लें।
आवेदन पत्र परीक्षण किया गया सशर्त सहमति आदेश पत्रांक 9.2.2.1.2.1844 दिनांक 27.12.17
संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है :-

1. सहमति शर्तों का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. कृपया ठोस अपशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी सरिता भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हों।
3. उद्योग द्वारा स्थापित उत्प्रवाह शुद्धिकरण संयंत्र का संचालन नियमित एवं प्रभावी ढंग से इस प्रकार सुनिश्चित किया जाये कि जनित शुद्धिकृत उत्प्रवाह बोर्ड मानकों के अनुरूप हो। शुद्धिकृत उत्प्रवाह को पुनः चक्रित एवं सिंचाई हेतु प्रयुक्त किया जाये।
4. उद्योग परिसर में उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
5. उद्योग का पर्यावरणीय वक्तव्य प्रत्येक वर्ष 30 सितम्बर तक बोर्ड को प्रेषित किया जाना सुनिश्चित करें।
6. उद्योग की आडिट की हुई नवीनतम बैलेंसशीट शुल्क सत्यापन हेतु एक माह में प्रेषित की जाये।
7. उद्योग द्वारा शुद्धिकृत उत्प्रवाह की जल गुणता रिपोर्ट किसी मान्यता प्राप्त प्रयोगशाला से कराकर तीन माह में प्रेषित की जाये।
8. स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के संचालन में प्रयुक्त विद्युत की माप हेतु अलग से विद्युत मीटर की स्थापना की जाये तथा लागबुक मेनटेन की जाये।

.....2/-

B-12



उ० प्र० प्रदूषण नियंत्रण बोर्ड
टी०सी०-12, वी०, विभूति खण्ड,
गोमती नगर, लखनऊ-226010

संदर्भ संख्या..... H114063 / सी-3 / सहमति वायु-356 / मेरठ / 2017 पंजीकृत दिनांक-..... 27.12.17

सेवा में,

मै० सिनर्जी वेस्ट मैनेजमेन्ट प्रा० लि०,
सुभारती मेडिकल कालेज कैम्पस, सुभारतीपुरम,
मेरठ।

विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने सहमति आवेदन पत्र दिनांक-21.10.2017, बोर्ड में प्राप्ति दिनांक-26.10.2017 का सन्दर्भ ग्रहण करे। आपके आवेदन पत्र का परीक्षण किया गया और शर्त सहमति आदेश संख्या...9.2.2...सहमति (वायु) आदेश / 257.1.1...दिनांक...27.12.17 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर कार्यवाही करने हेतु दिलाया जा रहा है:-

1. सहमति में दिये गये शर्तों का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. पलू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या त्रैमासिक रूप से प्रेषित करना सुनिश्चित करें।
3. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
4. उचित मात्रा से वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।
5. यह सहमति बायोमेडिकल वेस्ट के निस्तारण हेतु स्थापित इंसीनरेटर क्षमता 300 किग्रा०/घंटा, श्रेडर क्षमता 300 किग्रा०/घंटा एवं आटोक्लेब क्षमता 300 किग्रा०/घंटा हेतु मान्य है।
6. उद्योग का पर्यावरणीय वक्तव्य प्रत्येक वर्ष 30 सितम्बर तक बोर्ड को प्रेषित किया जाना सुनिश्चित करें।
7. उद्योग द्वारा बायोमेडिकल वेस्ट रूल्स-2016 के प्राविधानों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
8. बेबी ब्यालर से सम्बद्ध चिमनी की ऊंचाई 11 मीटर की जाये।

.....2/-

386

67

B-13

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
38011/UPPCB/Meerut(UPPCBRO)/CTO/water/M
EERUT/2018

Dated : 10/01/2019

To ,
Shri NEERAJ AGGRAWAL
M/s SYNERGY WASTE MANAGEMENT PVT LTD
Subharti Medical College Campus Subhartipuram Meerut, MEERUT, 250002
MEERUT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SYNERGY WASTE MANAGEMENT PVT LTD

Reference Application No : 3542159

Dated : 10/01/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SYNERGY WASTE MANAGEMENT PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure , in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN
Digitally signed
by NISHI KUMAR
CHAUHAN
Date: 2019.01.10
16:07:29 +05'30'
C.E.O
C-3

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Meerut

NISHI KUMAR CHAUHAN
Digitally signed
by NISHI KUMAR
CHAUHAN
Date:
2019.01.10
16:09:20 +05'30'
C.E.O
C-3



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 37983/UPPCB/Meerut(UPPCBRO)/CTO/air/MEERUT/2018

Dated : 10/01/2019

To ,

Shri NEERAJ AGRAWAL
M/s SYNERGY WASTE MANAGEMENT PVT LTD
Subharti Medical College Campus Subhartipuram Meerut, MEERUT, 250002
MEERUT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SYNERGY WASTE MANAGEMENT PVT LTD

Reference Application No. 3538730

Dated : 10/01/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SYNERGY WASTE MANAGEMENT PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI
KUMAR
CHAUHAN

Digitally signed by
NISHI KUMAR
CHAUHAN
Date: 2019.01.10
16:19:43 +0530

C.E.O
C-3

**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Meerut

NISHI
KUMAR
CHAUHAN

Digitally signed
by NISHI KUMAR
CHAUHAN
Date: 2019.01.10
16:19:43 +0530

C.E.O
C-3



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या / सी-3 / डी0एम0डब्ल्यू0-08 / का0य0 / मेरठ / 2019 दिनांक
सेवा में

मै0 सिनजी वेस्ट मैनेजमेंट प्रा0लि0,
सुभारतीपुरम, एन0एच0-58, परतापुर,
मेरठ।

पंजीकृत

यह कि मै0 सिनजी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम, एन0एच0-58, परतापुर, मेरठ जोकि सामूहिक
जैव चिकित्सा उपचार व्यवस्था हेतु उपरोक्त वर्णित स्थल पर कार्यरत है।

यह कि मै0 सिनजी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम, एन0एच0-58, परतापुर, मेरठ के संबंध में
क्षेत्रीय कार्यालय, मेरठ के पत्र दिनांक 20.04.2019 एवं 25.05.2019 इकाई के विरुद्ध प्राप्त शिकायत के अनुक्रम में
इकाई को क्षेत्रीय कार्यालय द्वारा पत्र दिनांक 09.04.2019 भेजा गया था, जिसके संबंध में इकाई द्वारा दिया गया उत्तर
संतोषजनक नहीं पाया गया।

क्षेत्रीय अधिकारी के पत्र दिनांक 25.05.2019 द्वारा प्रेषित आख्या के अनुसार मा0 एन0जी0टी0 द्वारा गठित
अनुश्रवण समिति के अध्यक्ष के साथ इकाई का निरीक्षण दिनांक 15.05.2019 को किया गया। प्राप्त आख्या के
अनुसार जैव चिकित्सा उपचार व्यवस्था (सी0डी0डब्ल्यू0टी0एफ0) द्वारा वर्ष 2010 में इंसीनरेशन की क्षमता में 50
कि0ग्रा0/घंटा से 100 कि0ग्रा0/घंटा की वृद्धि की गयी तथा वर्ष 2013 में इंसीनरेशन की क्षमता में 100
कि0ग्रा0/घंटा से 300 कि0ग्रा0/घंटा की वृद्धि की गयी एवं वर्ष 2018 में 300 कि0ग्रा0/घंटा क्षमता के पुराने
इंसीनरेटर को हटाकर उसी क्षमता का (300 कि0ग्रा0/घंटा) नया इंसीनरेटर लगाकर अपग्रेडेशन किया गया। उक्त
अपग्रेडेशन हेतु भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14.09.2006
(यथासशोधित) के अन्तर्गत पर्यावरणीय स्वीकृति प्राप्त नहीं की गयी है।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र दिनांक 27.10.2017 में निम्नानुसार
उल्लेख किया गया है:-

EC will be required, as there might be configuration changes that might impact the
performance efficiency of the incinerator.

उक्त से स्पष्ट है कि इकाई द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के संपटित जैव चिकित्सा अपशिष्ट
नियम, 2016 यथासशोधित के प्रावधानों का उल्लंघन किया जा रहा है।

अतः पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5, संपटित जैव चिकित्सा अपशिष्ट नियम-2016
यथासशोधित के अन्तर्गत इकाई मै0 सिनजी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम, एन0एच0-58, परतापुर, मेरठ
को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न मै0 सिनजी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम, एन0एच0-58, परतापुर, मेरठ के विरुद्ध
पर्यावरणीय स्वीकृति प्राप्त न करने के कारण अभियोजनात्मक कार्यवाही कर दी जाए।

उपरोक्त के सम्बन्ध में पूर्ण स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रस्तुत करें।
निर्धारित समयवाधि में पूर्ण व संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त वर्णित निर्देशों की पूर्ति कर दी
जाएगी, जिसका समस्त उत्तरदायित्व स्वयं इकाई व इसके संचालन के प्रति उत्तरदायी समस्त व्यक्तियों का होगा।

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी, (वृत्त-3)

2/-

(2)

प्रतिलिपि-निम्न लिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, मेरठ।
2. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कॉर्पोरेशन लि०, मेरठ।
3. अधिशासी अभियन्ता, जल संस्थान, मेरठ।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्दिष्ट निर्देशानुसार निर्देशों के परिप्रेक्ष्य में सतत अनुश्रवण क्रम में अद्यतन निरीक्षण आख्या ससमय प्रेषित करें।


मुख्य पर्यावरण अधिकारी, (वृत्त-3)